

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT– I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.02.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Amar Prakaash Developers Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/73(CHE)2022

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/258(CHE)/2024; IA(IBC)/263(CHE)/2024

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**ORDER**

**IA(IBC)/258(CHE)/2024**

Ld. Counsel Ms. Vidya for the Applicant / Senior Intelligence Officer of GST.

This application has been filed seeking admission of claim by the RP and for condonation of delay in filing the claim before the RP.

Ld. Counsel Shri. Raghav Menon who appears for the RP accepts notice.

He seeks and is granted two weeks time to file Reply.

Rejoinder if any, be filed within a week there after.

**IA(IBC)/263(CHE)/2024**

Ld. Counsel Ms. Sangeeta Bohra for the Applicant / Suspended Directors.

Shri. Raghav Menon Ld. Counsel for the Respondent / RP.

Since in the present case RP has been replaced, nothing is survived in prayer B of the application which is dismissed.

Ld. Counsel for the RP seeks and is granted time to make response on the prayer made in the application as to handing over the claim forms to the Applicant.

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List both the applications for hearing on **21.03.2024**.

Applicants in both the applications are directed to serve copy on the new RP/Counsel for the RP.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)